

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BANSAL SHIPPING PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Bansal Shipping Private Limited
2.	Date of incorporation of corporate debtor	16 th March, 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35117GJ1999PTC107261
5.	Address of the registered office and principal office (if any) of corporate debtor	C 6, Summeru Township, Opp. Varahi Soc, Ghogha Road, Bhavnagar, Gujarat, India – 364001
6.	Insolvency commencement date in respect of corporate debtor	08 th December, 2020 (Order uploaded on NCLT website on 9 th December, 2020)
7.	Estimated date of closure of insolvency resolution process	06 th June, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Bhavi Shreyans Shah Reg. No. – IBBI/IPA-001/IP-P00915/2017-18/11521
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – C 201, Embassy Appt., Near Ketav Petrol pump, Dr. V. S. Road, Ahmedabad, Gujarat - 380015 Email – ca.bhavishah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email – ipbhavishah@gmail.com
11.	Last date for submission of claims	23 rd December, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Bansal Shipping Private Limited** on 08th December, 2020 (Order uploaded on website on 9th December, 2020).

The creditors of Bansal Shipping Private Limited are hereby called upon to submit their claims with proof on or before 23rd December, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th December, 2020
Place: Ahmedabad

Sd/-
CA Bhavi Shreyans Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P00915/2017-18/11521

